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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 345/2017 in C.P. (LB) No. 88/9/NCLT/AHM/2017

Coram:

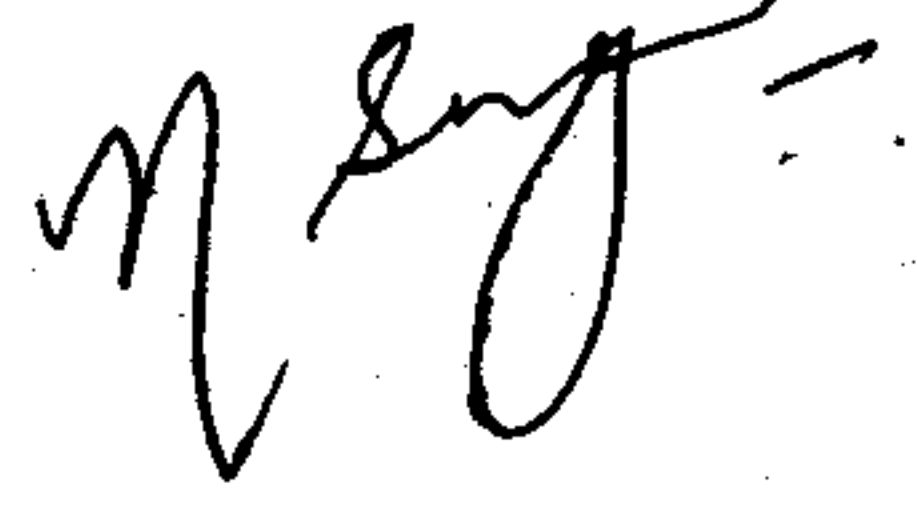
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company: Indian Overseas Bank (CoC).
V/s.
Rainbow Papers Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	NIPUN SINGHVI	} Advocate	Applicant (COC)	
2.	VISHAL J. DAVE			

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 345/2017.

In view of urgent motion, the matter is advanced today.

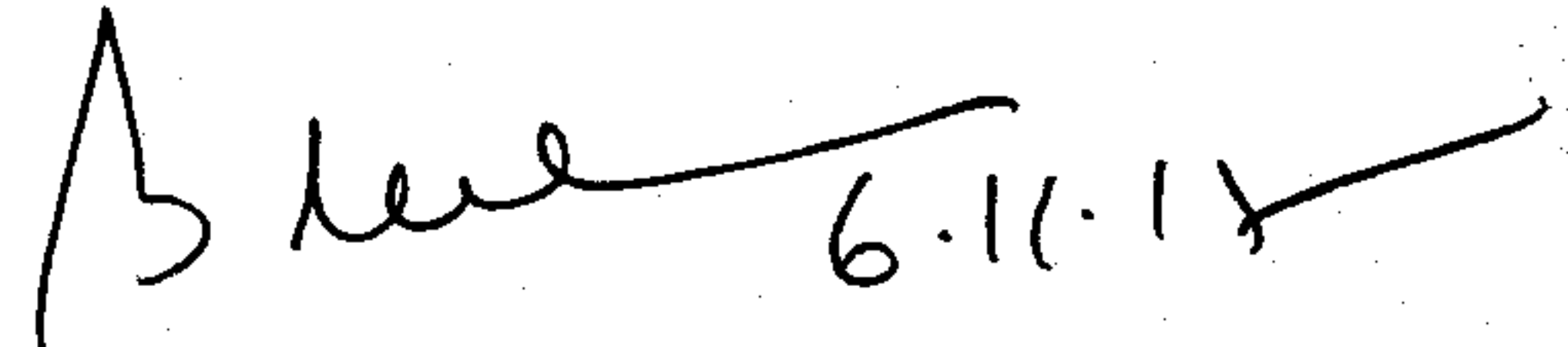
Confirmation mail from IBBI received confirming the name of Mr. Ramchandra D. Chaudhary as Resolution Professional.

Notice given to the IRP and proof of service filed.

IRP reported no objection.

Hence, Mr. Ramchandra D. Chaudhary is appointed as Resolution Professional under section 22 of the Code.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 06th day of November, 2017.